

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

Co.Appeal 299/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2020**

Name of the Company: Raj Kishan Saxena
V/s
Cadila Healthcare Ltd & Ors

Section: Section 59 of Co.Act,2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rohan Shah for RCH Associates	Adv.	Applicant	Rohan Shah
2.	MALAY PANDIT	FCA	RESPONDENT #4	Malay Pandit
3.	CS MANJIT HURKAT PCS	PCS	R-1	Manjit Hurkat

ORDER

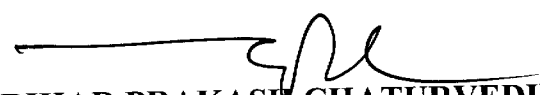
The Parties are represented through their respective Counsel(s).

Learned Counsel appearing for Respondent No. 1, seeks some time to file reply, in presence of Petitioner Counsel. Hence, the matter is adjourned.

List the matter on 17.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

Dated this the 3rd day of February, 2020


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)